

(13)

O.A. No. 397/91

10.02.2000

case is adjourned to 14.02.2000
for hearing

J
BCC

14.02.2000

case not reached adjourned to 15.03.2000
for hearing

15/03/2000

lawyers abstained from judge work

Adm to 10/05/2000 for hearing

10.5.2000

case not reached, adj to

11.5.2000 for hearing

J
BCC

11.5.2000

Case not reached, adj to
12.5.2000 for hearing.

J
BCC

12.5.2000

Honble Mr. D.V.R. S.G. Dattatreya, J.M.
Honble Mr. S. Manickrajaram, J.M.

The Advocate for the applicant

enjoyed that the O.A. become infructuous.
In view of the enjoyment the petition is
dismissed as infructuous.

No cost.

E.
A.M.

J.M.

CIR
12/5/2000
12/5/2000
12/5/2000
Rel. 22/12/00
A.M.
A.M.